

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/021/00002/2020
Date of Order : 05-02-2020

HYDERABAD, this the 05th day of February, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

1. Venkateswarlu S/o Gopaiah,
Gr 'C', Aged about 55 years,
Occu: Railway Employee (prematurely Retd.),
R/o H.No.3-122,Chinthakani Village and Manadal,
Khammam – 507208.
2. T.Gopi S/o Venkateswarulu,
Aged 27 years, Occu: Unemployed,
R/o H.No.3-122, Chinthakani Village and Mandal,
Khammam – 507208.

(By Advocate : Mr.N.Praveen Reddy) ...Applicant

Vs.

1. Union of India,
Rep. through its General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
2. The General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
3. The Senior Section Engineer (P.WAY),
South Central Railway, Madhira Section.
4. The Senior Assistant Divisional Engineer,
South Central Railway, Madhira Section.

(By Advocate : Mr.M.Venkateshwarlu,SCfor Rlys)Respondents

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(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

This Original Application is filed under section 19 of the

Administrative Tribunals Act, 1985 for the following relief :



“ The Hon’ble Tribunal may be pleased to declare the action of the Respondents in not considering the case of the Applicant No.2 for providing employment under the LARGESS Scheme, 2016 of the Respondents, in spite of representation dated 17.10.2019 to the 2nd Respondent is arbitrary, illegal, without jurisdiction, violative of Article 14 and 21 of the Constitution of India and direct the Respondents to pass orders appointing Applicant No.2 with similarly placed persons mentioned in letter No.MDR/STP/1/16, dated 29.11.2016 and pass such and further orders in the Interest of Justice.”

2. The plea of the applicant is that in spite of two representations dated 06.06.2019 and 17.10.2019, no action has been taken by the Respondents Department.
3. Heard Mr. N. Praveen Reddy, learned counsel for the applicants and Mr. M. Venkateswarlu, learned Standing Counsel for Respondent Railways.
4. In view of the fact that there are specific orders of the Hon’ble Apex Court declaring the LARGESS Scheme as unconstitutional and the Railway Board has subsequently issued detailed instructions regarding the non-implementation of the LARGESS Scheme, certain conditions were imposed by the Railway Board on the eligibility of the wards of the Railway employees under the LARGESS Scheme.

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5. In view of the fact that two representations dated 06.06.2019 and 17.10.2019 are pending, the Respondents are hereby directed to dispose of



both the representations of the applicant within a period of three months from the date of receipt of certified copy of this order, in accordance with the orders of the Hon'ble Apex Court and Railway Board orders issued subsequent to the orders of the Hon'ble Apex Court.

6. Original Application is disposed of accordingly at the admission stage, without going to merits of the case. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

vl.